

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 34 of 2018**

**IN THE MATTER OF:**

**M/s Eastern Plastix**

**...Appellant**

**Vs**

**M/s Southern Polypet Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellant:        Mr. Anshul Rawat, Advocate.**

**For Respondent:     None.**

**ORDER**

**12.02.2018:**        This case has been listed at instance of the appellant M/s Eastern Plastix. Mr. Anshul Rawat, learned counsel appearing on behalf of the appellant submits that he has been instructed by the appellant to withdraw the appeal. In the present case we had merely issued the notice and not heard any counsel for the respondents. In view of prayer made, we allow the appellant to withdraw the appeal but without any liberty to challenge the same very impugned order in another appeal. The appeal is dismissed as withdrawn. No cost.

(Justice S. J. Mukhopadhaya)  
Chairperson

(Justice A.I.S. Cheema)  
Member (Judicial)

(Balvinder Singh)  
Member (Technical)

*am/gc*